

6
~~6~~

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 398/2004
OA No.609/2004

New Delhi this the 6th day of January, 2005

Hon'ble Shri V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Chander Bhan,
S/0 Udmiram,
R/0 1242 Near Krishan Mandir,
Najafgarh, New Delhi.

(By Advocate Shri H.R. Goel)

..Petitioner

VERSUS

Shri J.V.R.Prasad Rao,
The Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi-110011

(By Advocate Shri Rajat Gaur)

..Respondent

O R D E R (ORAL)

(Hon'ble Shri V.K.Majotra, Vice Chairman (A)

Learned counsel heard.

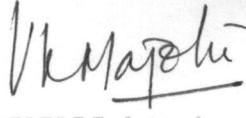
Learned counsel of the respondent pointed out that vide order dated 10.12.2004 respondents have complied with the directions contained in Tribunal's order dated 9.3.2004 whereby OA 609/2004 was disposed of. Learned counsel of the applicant stated that although the respondents have granted pension to the applicant, they have not released DCRG, as also they have not granted selection grade to him. From the order dated 9.3.2004 whereby OA 609/2004 was disposed of, we find that there was no direction relating to the DCRG and selection grade. In this view of the matter, in our view the directions of the Court have been complied with by the respondents. In case the applicant is aggrieved regarding DCRG and selection grade, they will formulate separate

Vh

cause of action which can be agitated separately. The present contempt petition is dropped. Notice is discharged.


(Mrs. Meera Chhibber)
Member (J)

sk


(V.K. Majotra)
Vice Chairman (A)

6. 1. 05